Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. Nos. 77, 78, 79 of 2011 in
DFR No. 1888 of 2009

Dated : 18th April, 2011

Present: **Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**
Hon'ble Mr. V.J. Talwar, Technical Member

M/s Awadh Wood Products **… Appellant(s)**

Versus

U.P.P.C.L & Ors. **….Respondent(s)**

Counsel for the Appellant(s): **Mr. Arvind Kumar, Mr. Anuj Kumar & Mr. Pradeep Mathur**

ORDER

I.A. No. 79 of 2011
(For waiver of court fee)

In the affidavit and the Application seeking for waiver of court fee, we do not find sufficient materials to pass an Order regarding waiver of court fee in favour of the Applicant.

Under those circumstances, the learned counsel for the Applicant/Appellant seeks some time to file a better affidavit. Accordingly, he is permitted to do so.

Post the matter on ***19.05.2011.***

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

TS/KS